

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.85 of 1998  
(O.A. No. 1081/1997)

Date of Order : 30.3.1998

Present : Hon'ble Dr.B.C.Sarma, Administrative Member.  
Hon'ble Mr.D.Purkayastha, Judicial Member.

UNION OF INDIA & ORS.

Vs.

KALYAN GANGULY

For the UOI & Ors. : Mr. Madhusudan Banerjee, counsel.

For the respondent : Mr.B.Mukherjee, counsel.

ORDER

This M.A. has been filed by the respondents in the O.A. with a prayer that further time be allowed to them to dispose of the appeal filed by the applicant, as per the direction given by the Tribunal on 17.11.1997 in O.A.1091 of 1997 by another 6 weeks from the date of filing of the M.A.

2. We have heard the submissions of the 1<sup>st</sup>.counsel for both the parties and perused the record.

3. Mr.B.Mukherjee, 1<sup>st</sup>.counsel for the original applicant, has opposed the application.

4. However, we find that for the proper adjudication of the case and in the interest of the original applicant, it is necessary that the appeal petition is disposed of, as the concerned authority in disposing of the appeal petition can go into the facts of the case which may not have been done by this

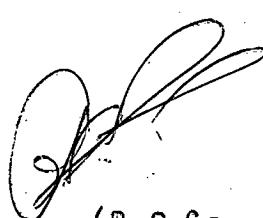
Tribunal.

5. We, however, note that the M.A. has been filed with about a delay of 1 month and 2 days, but Mr. Sr. Counsel for the applicant, Mr. Madhusudan Banerjee, explains that basically he is responsible for that because he had misplaced the paper.

6. In view of the above position, we allow time upto 30th of April, 1998, to dispose of the appeal filed by the applicant.



(D.Purkayastha)  
Judicial Member



(B.C.Sarma)  
Administrative Member